

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No. 397 of 1991

Date of Decision: 15.7.1992

Trilochan Mallick & Others

Applicant

Versus

Union of India & Others

Respondents

For the applicant

M/s. J. M. Mohanty
A. Swain
P. K. Mohanty
S. K. Mohanty &
G. S. Pani,
Advocates

For the respondents

Mr. P. N. Mohapatra,
Addl. Standing Counsel
(Central Government)

C O R A M

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

AND

THE HONOURABLE MR. M. Y. PRICOLKAR, MEMBER (ADMN)

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1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not
3. Whether Their Lordships with ~~tee~~ see the fair copy of the judgment ? Yes

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JUDGMENT

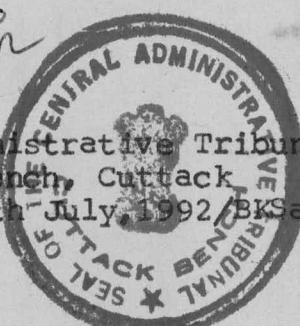
MR .K.P.ACHARYA, VICE-CHAIRMAN, In this application under Section 19 of the Administrative Tribunals Act,1985, the petitioners(nine in number) pray to direct the opposite party nos. 3 to 5 to allow the petitioners to work under OP No.5 at Bhubaneswar.

2. Shortly stated the case of the petitioners is that they were and they are working as mazdoors in Tele-communicati Department at Cuttack. Store Section of the Tele-communication Department was transferred to Bhubaneswar. According to the petitioners some of the mazdoors have been taken to Bhubaneswar ^{and} ~~though~~ the petitioners ^{have} ~~though~~ the petitioners ~~had~~ not been taken to Bhubaneswar. In the prayer nothing has been specifically mentioned as to the grade in which the petitioner wanted to come to Bhubaneswar; as mazdoors or as regular Group-D employees or as Clerks. During the course of the arguments Mr.J.M.Mohanty, learned counsel for the petitioner submitted that the petitioners wanted to come to Bhubaneswar as Group D employees and accordingly directions be given. We direct the petitioners to file a representation before the Chief General Manager, Telecommunication laying their grievance who will pass an order according to law. The contentions put forward by Mr.Mohanty are kept open to be reagitated at the proper stage. Thus the application is accordingly disposed of.

No costs.

15/7/92
MEMBER (ADMINISTRATIVE)

Central Administrative Tribunal
Cuttack Bench, Cuttack
dated the 15th July, 1992 B.K.Sahoo



15/7/92
VICE-CHAIRMAN